



ITEM NO.48

COURT NO.17

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 18804/2025

[Arising out of impugned final judgment and order dated 30-05-2025 in CRLA No. 3328/1985 passed by the High Court of Judicature at Allahabad]

SARASWATI DEVI @ SURAAITIYA

Petitioner(s)

VERSUS

THE STATE OF UP

Respondent(s)

IA No. 264333/2025 - EXEMPTION FROM FILING O.T.

Date : 16-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :

M/S. Mukesh Kumar Singh And Co., AOR
Mr. Mukesh Kumar Singh, Adv.
Mr. Vinod Dubey, Adv.
Mr. Narendra Kumar Goyal, Adv.
Mr. L. Sivaraman, Adv.
Mr. Jeetendra Kumar, Adv.
Mrs. Kajal Rani, Adv.
Mrs. Komal Singh, Adv.
Mr. Kadam Hans, Adv.
Mr. Savyasachi Dubey, Adv.
Mr. Vikash Kumar, Adv.

For Respondent(s) : Ms. Srishti Singh, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Leave granted.
2. Considering that the incident took place in the year 1984 and the appellant is a lady aged about 68 years, we are inclined to

release the appellant on bail. Accordingly, the appellant is directed to be released on bail, if not required in any other case on such terms and conditions that may be imposed by the Trial Court.

3. List the appeal for hearing in its due course.

4. In the meanwhile, original records from the Trial Court be summoned.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(CHETNA BALOONI)
COURT MASTER(NSH)